

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM EBNCH**

**O.A.No. 543 OF 2007**

Friday, this the 24<sup>th</sup> day of August, 2007.

**CORAM :**

**HON'BLE Mrs. SATHI NAIR, VICE CHAIRMAN  
HON'BLE Mr. GEORGE PARACKEN, JUDICIAL MEMBER**

**K.T.Sayed Mohammed  
Sub Inspector of Police  
Special Branch Unit  
Kochi**

**:**      **Applicant**

**(By Advocate Mr. M.V.Thamban )**

**Versus**

**1.      The Superintendent of Police  
U.T of Lakshadweep  
Kavarathi**

**2.      The Administrator  
U.T of Lakshadweep  
Kavarathi**

**3.      R.M.Aliakbar  
Sub Inspector of Police  
Police Station  
Kadamath Island**

**:**      **Respondents**

**(By Advocate Mr. Shafik M.A. )**

The application having been heard on 24.08.2007, the Tribunal on the same day delivered the following :

**O R D E R**

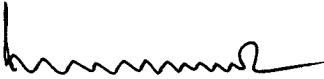
**HON'BLE Mrs. SATHI NAIR, VICE CHAIRMAN**

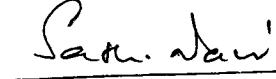
The applicant is aggrieved by Annexure A-3 order dated 20.08.2007 transferring him from Cochin to Kadamath as he had been posted in Cochin by order dated 26.06.2007, hardly two months have expired. The applicant is also to retire in March, 2009 and he is suffering from some health problems. He has made a representation

Annexure A-4 to the 1<sup>st</sup> respondent on 21.08.2007 seeking his retention at Cochin or in the alternative to be transferred and posted to Kalpeni, from where he was shifted to Cochin in May, 2007.

2. In the interest of justice, we direct the 1<sup>st</sup> respondent to consider the representation of the applicant and till that time the transfer of the applicant to Kadamath by Annexure A-3 order, impugned herein shall be kept in abeyance.
3. O.A is disposed of at the admission stage. No costs.

Dated, the 24<sup>th</sup> August, 2007.

  
**GEORGE PARACKEN**  
**JUDICIAL MEMBER**

  
**SATHI NAIR**  
**VICE CHAIRMAN**

VS